

(c) the number of Pakistani nationals over staying in India without getting the period of passport/visa extended and reported missing?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMLA SINHA) : (a) The number of Pakistani nationals who visited India during 1996 and 1997 (upto June) is as below :

1996	57,921
1997 (upto June)	45,390

The number of Indians who visited Pakistan is not known since Pakistan does not inform us regarding visas granted to Indian Nationals.

(b) and (c) In 1996 and 1997 (till June), 53,144 and 38,699 Pakistani nationals respectively returned after the expiry of the prescribed period. As of 30.4.1997, there were 2903 Pakistani nationals reported missing.

[English]

Shramik Vidyalaya

3431. DR. Y.S. RAJA SEKHARA REDDY : Will the Minister of LABOUR be pleased to state :

(a) the number of Shramik Vidyalaya operating in the State of Andhra Pradesh alongwith location thereof;

(b) the objectives thereof and the achievements made by these Vidyalayas during the last three years;

(c) whether there is a proposal to increase these institutions; and

(d) if so, the details thereof and the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) Scheme relating to workers' education is being implemented through Central Board for Workers' Education, an autonomous body set up by the Government of India. The objectives of the Board are promoting effective participation of working class in the process of socio-economic development and creating awareness amongst the working class. In Andhra Pradesh, 3 Regional Centres of the Board are functioning at Hyderabad, Vijaywada and Visakhapatnam. The number of camps organised by these regional Centres are as under :

Name of the Centre	No. of camps and special seminars organised for workers belonging to Rural Unorganised weaker section and small scale industries during		
	1994-95	1995-96	1996-97
Hyderabad	95	77	60
Vijaywada	73	71	45
Visakhapatnam	93	96	59

(c) There is no proposal to set up any new centre in Andhra Pradesh.

(d) Does not arise.

Letter from MPs

3432. SHRI P. KODANDA RAMAIAH : Will the PRIME MINISTER be pleased to state :

(a) whether instructions have been issued by the Government to all Ministries/Departments to acknowledge letters from Members of Parliament within fifteen days and a final reply to be sent within two months;

(b) if so, the details thereof; and

(c) whether any check has been exercised to ensure adherence to these instructions by all Ministries/Departments?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) Yes, Sir. The detailed guidelines to deal with the references received from Members of Parliament (MPs) have been issued to all ministries/departments vide paras 57,60 and 122 of the Central Secretariat Manual of Office Procedure. (MOP).

These guidelines provide that communications received from MPs will be attended to promptly and replied to within 15 days. However, where delay is anticipated in sending a final reply or information is to be obtained from any other ministry or another office, an interim reply will be sent within a fortnight indicating the possible date by which a final reply can be given. There is no provision for sending final reply within two months in the Manual.

(c) All the officers in the ministries/departments of Government of India are expected to observe the guidelines laid down in paras 57 and 60 of the Manual of Office Procedure. They have also been asked to devise a monitoring system to ensure that the replies to the Members of Parliament are sent expeditiously as laid down in para 122 of Manual of Office Procedure. Letters have also been addressed to Minister/Ministers of State by the Minister of State (Personnel).

World Bank Aid

3433. DR. AMRIT LAL BHARTI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Uttar Pradesh has sent any scheme to Union Government for eradication of poverty with World Bank aid;

(b) if so, the details thereof; and

(c) the quantum of assistance sought and the response of World Bank in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNMALA D. SAVANOOR) : (a) There is no such scheme under the consideration of the Union Government.

(b) and (c) Does not arise.

Pending Cases with Central Vigilance Commission

3434. SHRI THOMAS HANSDA : Will the PRIME MINISTER be pleased to state :

(a) the number of cases pending with the Central Vigilance Commission as on date;

(b) whether any guidelines have been issued for early clearance of these cases;

(c) whether the Central Vigilance Commission is competent to advise as to the suitability of a person for appointment/promotion; and

(d) if so, the number of cases advised by the CVC during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) As on the 31st July, 1997 there were 1522 cases with the Central Vigilance Commission (CVC) for advice of these, the CVC has sought clarifications etc., from the administrative Ministries in respect of 385 cases.

(b) As the CVC enjoys autonomy in its functioning, no guidelines are required to be issued by the Central Government, for early clearance.

(c) As a matter of policy it has been decided that the advice of the CVC would be obtained in cases concerned from the view point of the vigilance angle. Further, based on the report of the CVC it is for the competent authority concerned to take an appropriate decision.

(d) During the last three years the CVC received and handled 412 (1994 - 101, 1995-201 and 1996-110) vigilance clearance cases relating to appointments, promotions, etc.

Cadre Review

3435. SHRIMATI SHEELA GAUTAM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether Cadre review of Group 'C' Ministerial staff of subordinate offices of C.P.W.D. in respect of clerical staff has been accepted by the Government;

(b) if so, the reasons for not considering the cadre of Group 'C' Stenographers as alongwith on the Group 'C' Ministerial staff;

(c) whether the Cadre review of Class-I engineering services has been accepted; and

(d) if so, the reason for not reviewing the Cadre of stenographers of subordinate offices of C.P.W.D. simultaneously?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) Cadre Review proposal for Group 'A' Engineering Services of CPWD had not been finalised when the Cadre Review proposal for Group 'C' Ministerial staff were being considered by the Government. Since the requirement of posts of Stenographers in various grades would depend on the number/status of Group 'A' Officers, it was decided to take up the Cadre Review proposals of Stenographers after the Cadre Review proposals of Group 'A' Officers have been finalised and accepted by the Government.

(c) Yes, Sir.

(d) After implementation of the Cadre Review of Group 'A' Officers in CPWD, a proposal for reviewing Cadre of Stenographers in the subordinate cadre of CPWD has been taken up.

Maintenance of Lawns

3436. DR. BALIRAM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether services of Central horticulture staff are restricted to maintain the lawns and residences of VIPs and officers of the Central horticulture department only in Delhi;

(b) if so, the reasons therefor; and

(c) if not, the reasons for not maintaining lawns and parks in Central Government colonies such as Laxmibai Nagar and Sarojini Nagar etc?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) No, Sir.

(b) Does not arise.

(c) All the lawns/parks in Central Government colonies in New Delhi including Laxmibai Nagar and Sarojini Nagar etc. under the CPWD are being maintained satisfactorily as per the norms prescribed by the Government subject to the availability of funds.